

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.2190**

**TO BE ANSWERED ON THE 29<sup>TH</sup> NOVEMBER, 2016/AGRAHAYANA 8, 1938 (SAKA)  
SEPARATION OF INVESTIGATION PROCESS**

**2190.        SHRIMATI RAMA DEVI:  
              SHRI LAXMAN GILUWA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the apex court has suggested to separate the investigation process from law and order;**
- (b) if so, the details thereof; and**
- (c) the status of the implementation of the above suggestions and the outcome of the work done so far?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c): The Hon'ble Supreme Court pronounced seven directives in its judgment on 22<sup>nd</sup> September, 2006 in Writ Petition (Civil) No. 310 of 1996 - Prakash Singh and Ors vs UOI & Ors on police reforms. The fourth directive is for Separating "investigating police" from "law and order police", starting with towns/urban areas having population of ten lakhs or more, and gradually extend to smaller towns/urban areas also.**

**A copy of the above judgment of the Supreme Court was forwarded to all the State Governments and Union Territory Administrations on 26th September, 2006. So far, 15 States Governments/UTs have implemented this directive.**

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